

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 60831 of 2024
(on behalf of the Appellant-Revenue)
in
Customs Appeal No. 60465 of 2024

[Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-492-2023 dated 23.06.2023 passed by the Commissioner (Appeals), Ludhiana]

Commissioner of Customs, Ludhiana
Customs House, ICD GRFL Complex, G T Road,
Sahnewal, Ludhiana, Punjab 141120

.....Appellant

VERSUS

Deep Steel Industries
H. No. 192, Sector-5-A, Dharam Mill Road
Prem Nagar, Mandi Gobindgarh, Punjab 147301

.....Respondent

APPEARANCE:

Present for the Appellant: Sh. Raman Mittal, Authorized Representative

Present for the Respondent: None

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60486/2024

DATE OF HEARING: 23.08.2024

DATE OF DECISION: 23.08.2024

PER : BENCH

The Revenue has moved a miscellaneous application seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than the monetary limit as per the instructions issued by the CBIC under F.No.390/Misc/30/2023-JC dated 02.11.2023.

2. In view of this, the appeal is dismissed as withdrawn under Litigation Policy without going into the merits of the case.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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